

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 9TH DAY OF JANUARY, 2001

Original Application No.588 of 1999

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI, V.C.

Gopi Nath, S/o Late Shri Ram Dhani
R/o 177, Tula Ram Ka Bagh,
Allahabad.

... Applicant

(By Adv: Shri A.P.Srivastava)

Versus

1. Union of India through the Ministry of Railways, Rail Bhawan, New Delhi.
2. General Manager, Northern Railway Baroda House, New Delhi.
3. Divisional Railway Manager, Northern Railway Lucknow.

... Respondents

O R D E R(Oral)

(By Hon.Mr.Justice R.R.K.Trivedi, V.C.)

By this application u/s 10 of A.T.Act 1985 the applicant has claimed for fixation of pension on the basis of the revised pay scale of Rs.3050-75-3950-80-4590. It has also been prayed that Provident Fund amount of Rs.6663/- has not been paid to the applicant. The case of the applicant is that he retired as Ticket Collector on 30.4.1997. It has also been pointed out by the learned counsel for the applicant that the applicant was reverted from the Ticket Collector to the post of Coach Attendant vide order dated 20.8.1985 which was challenged in this Tribunal in OA 700/89. The OA was allowed and the order of reversion dated 20.8.1985 was quashed. Thereafter a review application No.1412/92 was filed by the respondents which was rejected on 29.9.1992.

From the perusal of the material on record it appears that the applicant did not approach the department for the aforesaid reliefs. Considering the facts and circumstances of the case and the order passed by this Tribunal in earlier OA it appears just and proper to ask the applicant to make a representation

:: 2 ::

before the respondent no.3 to fix the pension correctly and also to pay the unpaid amount of Provident Fund.

This application is accordingly disposed of finally with the liberty to the applicant to make a representation before the Respondent no.3, D.R.M., Northern Railway Lucknow within a month. The representation if so filed for the aforesaid reliefs it shall be considered and decided in accordance with law within three months from the date a copy of this order is filed before the Competent Authority.

There will be no order as to costs.



VICE CHAIRMAN

Dated: 9th January, 2001

Uv/